

Annexure – 4

Name of the corporate debtor: Oxford Facilities Management
Date of commencement of CIRP: 13th March, 2020
List of creditors as on: 29th August, 2020

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Amount in Rs.

Sl. No.	Name of creditor	Identification No	Details of Claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	AVAANI OXFORD OWNERS ASSOCIATION	UN3000WB2015NPL206784	26.03.2020	5,64,72,615.80	4,41,69,980.00	Deposits against Maintenance, sinking fund, generator charges, formation of association including interest@ 8%	NA	No	100	Nil	Nil	1,23,02,635.80	4,41,69,980.00	On further verification of the claim submitted by Avaani Oxford Owners Association (Financial Creditor) in Form C on 26.3.2020 in the matter of CIRP of Oxford Facilities Management, it has been observed that the interest rate of 18% p.a. used by the Financial Creditor to calculate the interest amount of Rs. 2,21,43,615.80, on the principal amount of the claim is not fully admissible. As per Sub-regulation 7 of Regulation 16A of CIRP Regulations, in absence of any supporting document the interest rate of 18% p.a. is not eligible. Hence, the interest rate on the principal amount of the claim should be reduced from 18% p.a. to 8% p.a., other things remaining the same. Interest @ 8% p.a. from 1.4.2016 to 31.10.2019 on Principl Amount of Rs. 3,43,29,000/- = Rs. 98,40,980/- So, admissible claim= Rs. 3,43,29,000 + Rs. 98,40,980= Rs. 4,41,69,980.00

Note:
 IRP has admitted the claim submitted by the only financial creditor being Avaani Oxford Owners Association and it has been taken on record mainly based on documents submitted along with the claim. The verification has not been completed and final amount of the claim has not been ascertained as there are some reconciliation items which are still pending to be completed based on inputs and information provided by the corporate debtor and the financial creditors.